

23. 13.05.2019                      Heard learned Sr. Standing Counsel for the School & Mass Education Department and Mr. P.K. Rath, learned Amicus Curiae.

Considering the submissions made by learned counsel for the parties, it is open for Mr. Rath, learned Amicus Curiae to visit himself the schools referred in the reply or depute someone on his behalf and make a report for the schools.

The matter to come up on 22.07.2019.

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**( K.S. Jhaveri )**  
**Chief Justice**

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**(K.R. Mohapatra)**  
**Judge**